

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s).7865/2025

[Arising out of impugned final judgment and order dated 25-04-2025
in SPLCC No. 565/2021 passed by the]

THE STATE OF KARNATAKA

Petitioner(s)

VERSUS

VINAY RAJASHEKHARAPPA KULKARNI

Respondent(s)

FOR ADMISSION

IA No. 129754/2025 - EXEMPTION FROM FILING O.T.

Date : 04-06-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KAROL
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

[Partial Court Working Days Bench]

For Petitioner(s) :

Mr. Suryaprakash V Raju, A.S.G.
Mr. Mukesh Kumar Maroria, AOR
Mr. Annam Venkatesh, Adv.
Mr. Zoheb Hossain, Adv.
Mr. Hitarth Raja, Adv.
Mr. Kamal Kishore, Adv.

For Respondent(s) :

Ms. Supreeta Sharanagouda, AOR
Mr. Sharanagouda Patil, Adv.
Mrs. Supreeta Sharanagouda (AOR), Adv.Upon hearing the counsel the Court made the following
O R D E R

1. List on 05.06.2025.
2. We direct the Trial Court not to examine any one of the witnesses, until further orders.

(D. NAVEEN)
COURT MASTER (SH)(NIDHI MATHUR)
COURT MASTER (NSH)